

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.75/2001

Monday this the 22nd day of January, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

M.Kamakshy, aged 60 years,  
W/o late M.R.V.N. Kaimal,  
(Retred Head Master)  
JBS, Keecheri, Androth Island)  
residing at Preedee, Akathethara,  
PALAKKAD.

...Applicant

(By Advocate Mr. P.V.Mohanan (rep.)

v.

1. Union of India, represented by  
the Secretary,  
Ministry of Human Resources Development,  
Department of Education,  
New Delhi.
2. The pay & Accounts Officer,  
Principal Pay and Accounts Office,  
Union Territory of Lakshadweep,  
Kavaratti. ...Respondents

(By Advocate Mr. S.Radhakrishnan (for R.2)  
Mr.Govindh K Bharathan for R.1

The application having been heard on 22.1.2001, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is the widow of late  
Mr.M.R.V.N.Kaimal, retired Head Master, JBS, Keecheri,  
Androth Island who passed away on 11.3.99. The  
grievance of the applicant is that while other retiral  
benefits were given, cash equivalent of the Earned  
leave acquired by Shri Kaimal for about seven months  
had not been made available. The applicant's claim in

contd....

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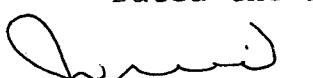
.2.

that regard is pending and by Annexure.A3 the second respondent informed the applicant that the matter could be finalised on getting clarification from the Ist respondent. Finding that the matter has not proceeded any further, the applicant has filed this application for a direction to the respondents to sanction and pay to the applicant leave encashment of seven months with interest and also to dispose of the representations Annexure.A1, A2 and A4.

2. When the matter came up for admission, Shri S.Radhakrishnan takes notice for the 2nd respondent and Shri Govindh K Bharathan takes notice for the Ist respondent. Counsel on either side agree that a decision in the matter would be taken and the Annexure.A4 repreentation will be disposed of by the Ist respondent within a period of two months from today.

3. In the result, in view of the submission of the learned counsel for the respondents, the application is disposed of directing the Ist respondent to consider the representation Annexure.A4 and to take and communicate an appropriate decision to the applicant within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 22nd day of January, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

S.

  
A.V. HARIDASAN  
VICE CHAIRMAN

List of annexures referred to:

Annexure.A1:True copy of the representation dated 15.3.2000 submitted by the applicant before the second respondent.

Annexure.A2:True copy of the representation dated 27.3.2000 submittd before the second respondent.

Annexure.A3:True copy of the communication F.No.22/1/99-Edn/AC(6) dated 11.7.2000 by the director of education Union Territory of lakshadweep.

Annexure.A4:True copy of the representation dated 9.8.2000 before the first respondent.

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